

Ministry of Finance
(Department of Revenue)
(CENTRAL ECONOMIC INTELLIGENCE BUREAU)
(COFEPOSA UNIT)

ORDER

New Delhi, the 11th February, 2003

Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of section 3 of the Conservation of Foreign Exchange and Prevention of smuggling Activities Act, 1974 (52 of 1974) issued order F.No. 673/57/2002-Cus.VIII dated 24.12.2002 under the said sub-section directing that Shri Ateeq Rahman, S/o Late Shri M.A. Azeez, R/o House No. 18-18-71, Rajaram Street, Anandpet, Guntur, Andhra Pradesh be detained and kept in custody in the Central Jail, Nellor with a view to preventing him from smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed.

3. Now therefore, in exercise of the power conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Deputy Inspector General of Police, Guntur within 7 days of the publication of this order in the official Gazette.

[F.No. 673/57/2002-Cus.VIII]

N. Rajagopalan, Under Secy.